## GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:914
ANSWERED ON:01.03.2013
PROTECTION OFFICERS UNDER PWDVA
Joshi Shri Pralhad Venkatesh;Panda Shri Baijayant

## Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has to appoint Protection Officers under the Protection of Women from Domestic Violence Act (PWDVA), 2005 as per the number of police stations existing in the country;
- (b) if so, the details thereof indicating the number of Protection Officers appointed under the said Act, State/UT-wise along with the mechanism in place to monitor their appointments;
- (c) whether the Government undertakes any training programme for capacity building and knowledge updation of Protection Officers;
- (d) if so, the details thereof;
- (e) whether the Protection Officers have to carry out other tasks in addition to the responsibilities assigned to them under the said Act; and
- (f) if so, the details thereof and the reasons therefor?

## **Answer**

## MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a)& (b): No, Madam. Section 8 of the Protection of Women from Domestic Violence Act, 2005 (PWDVA) states that the State Government shall by notification appoint such number of Protection Officers in each district as it may consider necessary and shall also notify the area or areas within which a protection officer shall exercise the power and perform the duties conferred on him by the Act. List of Protection Officers appointed per State/UT is at Annex I.
- (c)& (d): As per Section 11 of the PWDVA, 2005 the State Governments are required to carry out sensitization and awareness training programmes to Protection Officers.
- (e)& (f): In most of the States/UTs, the duty of protection officer has been given as additional charge to existing state functionaries. The details are at Annex II.